

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“A” BENCH, MUMBAI  
BEFORE SMT. BEENA PILLAI (JUDICIAL MEMBER)  
&  
SHRI ARUN KHODPIA (ACCOUNTANT MEMBER)  
I.T.A. No. 7587/Mum/2025  
Assessment Year: 2010-11**

<b>ACIT – 22(1), Mumbai</b>	Vs.	<b>Bhavesh Navinchand Shah</b> Office No. A-1 C.L. Shah Family Trust Sant Tukaram Rd. Masjid Mumbai - 400009 <b>[PAN: AADPS2156G]</b>
<b>(Appellant)</b>		<b>(Respondent)</b>

<b>Assessee by</b>	None
<b>Revenue by</b>	Shri Bhagirath Ramawat, Sr. DR

<b>Date of Hearing</b>	12.12.2025
<b>Date of Pronouncement</b>	16.12.2025

**ORDER**

**Per Smt. Beena Pillai, JM:**

Present appeal filed by revenue arises out of order dated 21/11/2025 passed by Ld.CIT(A) for assessment year 2010-11.

**2.** At the outset, Ld.DR has filed the following letter seeking withdrawal of the present appeal. The said letter is scanned and annexed as under:-

**\*\*\*This space has been left blank intentionally, P.T.O.\*\*\***

	<b>OFFICE OF THE</b> <b>Asstt. Commissioner Of Incometax-22(1), Mumbai.</b> Room No.322, 3rd <sup>h</sup> Floor, Piramal Chambers, Mumbai- 400 012 ☎ (022) 22814438 E-mail : Mumbai.dcit.22(1)@incometax.gov.in
	No. ACIT-22(1)/ Service of SUMMONS / 2025-26 <span style="float: right;">Dated : 09.12.2025</span>

To,  
The Registrar  
ITAT, Mumbai

Sub.: Withdrawal of appeal in the case of Shri Ashok Navinchand Shah  
A.Y-2010-11 in ITA NO. 7587/mum/2025 - Reg.

Sir,

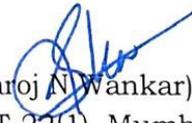
\*\*\*\*\*

Please refer to the above.

2 The appeal in the case of Bharat N Shah was filed on **21/11/2025** by this Office. However, when the acknowledgment was generated the name appearing on the acknowledgment was **Ashok Navinchand Shah** instead of **Bharat Navinchand Shah**. Since, the acknowledgement that was generated earlier showed a different name, this office filed the appeal again on 03/12/2025. This issue may have occurred due to technical glitch, as the system was showing errors several times while filing appeal on 21/11/2025.

In view of these facts, the appeal filed on 03/12/2025 in the case of Bharat N Shah may please be treated as appeal filed within time, and the appeal filed on 21/11/2025 may be withdrawn.

Yours faithfully,

  
 (Saroj N Wankar)  
 ACIT-22(1), Mumbai

**3.** Based on the above submissions filed by Ld.DR, present appeal filed by revenue is allowed to be withdrawn.

**Accordingly grounds raised by revenue stands dismissed as withdrawn.**

**In the result, appeal filed by revenue stands dismissed as withdrawn.**

**Order pronounced in the open court on 16/12/2025**

**Sd/-**

**(ARUN KHODPIA)  
Accountant Member**

**Sd/-**

**(BEENAPILLAI)  
Judicial Member**

Mumbai

Dated: 16/12/2025

SC Sr. P.S.

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy  
By order

(Asstt. Registrar)  
**ITAT, Mumbai**